

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

OA No.668/98

New Delhi this the 3rd day of April, 1998.

Hon'ble Shri S.R.Adige, Vice Chairman(A)  
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

(2)

Shri Niranjal Lal  
S/O Shri Shri Ram  
R/O J/74, Prem Nagar-II,  
Karali Chowk, Nangaloi,  
Delhi.

..Applicant

(By Advocate Shri U.Srivastava)

VS

1. National Capital Territory of Delhi through

The Director General  
Home Guard and Civil Defence,  
Nishkam Sewa Bhawan,  
Raja Garden, New Delhi.

2. The Commandant,  
Home Guard and Civil Defence  
Nishkam Sewa Bhawan,  
Raja Garden, New Delhi.

Respondents

**O R D E R (ORAL)**

(Hon'ble Shri S.R. Adige, Vice Chairman(A)

Applicant prays for inter-alia disposal of his representation dated 8.10.97 (Page 8 of the OA).

2. In the event that the aforesaid representation has not yet been disposed of, this OA is disposed of with a direction to the respondents to pass appropriate orders in accordance with the rules and instructions upon the aforesaid representation under intimation to the applicant within two months from the date of receipt of a copy of this order.

3. This OA stands disposed of as above. No costs.

*Lakshmi*  
(Smt.Lakshmi Swaminathan)  
Member (J)

*Adige*  
(S.R. Adige)  
Vice Chairman (A)